

15

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 392/(MAH)/2017
CA No.

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017

NAME OF THE PARTIES: Premier Auto Finance Ltd.
V/s.
AMS Trading & Investment Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	RAMESH K. DODIA	Adv for Pt	

ORDER

TCP No. 392/I&BP/NCLT/MB/MAH/2017

For having Petitioner's Counsel reported as Form 5 has not yet been filed, he is hereby directed to file Form 5 before 15.07.2017, serve notice with intimation of next date of hearing upon the Corporate Debtor. It is being further reminded that in case he doesn't file Form 5 before 15.07.2017, this case will get abated.

List this matter for further hearing on 04.08.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)